FOOD SUBSIDY RELEASE DELAYED

FCI resorts to large short-term loans

Finance ministry gave ₹10,000 crore as wage and means advance, the rest ₹15,000 crore from scheduled banks

SANDIP DAS
New Delhi, May 23

₹85,000 cr
FCI demand towards food subsidy expenses for April-May

₹25,000 cr
Amount FCI has been provided with so far

60 million tonne
wheat and rice FCI procures and distributes annually

₹2.06 trn
Govt's food subsidy expenses allocation for 2022-23

₹1.45 trn
or **71%** of the total food subsidy allocation is provided to FCI

₹80,000 cr
Additional food subsidy spend for 2022-23 after extension to grains scheme

THE FOOD CORPORATION of India (FCI) has again started to take large amounts as short-term loans and wage and means advances from banks for financing its operations. The corporation has been relatively comfortable with the cash position over the last one year as the government promptly released the food subsidy amounts to it, after the practice of NSSF loans for subsidy financing was stopped in FY22 Budget for the sake of transparency of government finances.

The FCI is resorting to short-term loans again because the fiscal constraint has slowed release of subsidy to FCI.

Sources told *FE* that against demand of around ₹85,000 crore towards the expenses for April- May, 2022, FCI has been provided with only around ₹25,000 crore so far. To bridge the gap, it has taken short-term loans of around ₹25,000 crore, sources said. Wheat procurement takes place mostly in these two months.

The finance ministry has provided ₹10,000 crore as wage and means advance to FCI, the rest is being financed through short-term loans.

FCI is mandated to avail short-term loans which are of 90 days duration from scheduled banks to address cash flow mismatches. These short-term loans carry an interest rate in the range of 3.85-3.9% per annum.

Wage and means advances are released during the year and repayable out of the subsidy allocation for the year towards the end of the current financial year.

Official sources said that in coming months the government is expected to provide adequate financing for FCI, through which more than 70% of the government's food subsidy budget is routed.

Due to a huge mismatch between rising expenses because of open-ended procurement of rice and wheat under minimum support price (MSP) operations from farmers and cost of carrying excess stocks, between 2016-17 to 2020-21, the government had provided it funds from loans taken from National Small Saving Funds (NSSF) during 2016-17 to 2020-21 in lieu of food subsidy.

However, finance minister Nirmala Sitharaman in her Budget speech for 2021-22 had announced ending the practice of extra-budgetary borrowing from next fiscal by making provisions of ₹3.35 trillion towards payment of NSSF loans.

The central issue prices of ₹3, ₹2, ₹1 for a kg of rice, wheat and coarse grains under the National Food Security Act (NFSA) have not been revised since 2013. On the other hand, FCI's economic cost (MSP to farmers, storage, transportation and other costs) of rice and wheat for 2022-23 is ₹36.70 and ₹25.88 per kg, respectively.

FCI procures and distributes more than 60 million tonne (MT) of wheat and rice annually. The corporation manages procurement, storage and transportation of rice and wheat to states for distribution, mainly for the NFSA and other welfare schemes.

For 2022-23, the central government has allocated ₹2.06 trillion for food subsidy expenses out of which ₹1.45 trillion or 71% is provided to FCI. However, following the extension of Pradhan Mantri Garib Kalyan Anna Yojana, an additional ₹0.8 trillion will be spent under food subsidy.

Currently, FCI relies on meeting its working capital loans through bonds, ways and means advances, and short-term loans.

More than 800 million people get highly subsidised 5-kg foodgrains per head per month under the NFSA. This includes around 25 milion Antyodaya Anna Yojana households, which constitute the poorest of the poor. They are entitled to 35 kg per household per month at subsidised prices.

Heatwave poses risk for India's credit, says Moody's

PROLONGED HIGH TEMPERATURES will curb wheat production and lead to extended power outages, exacerbating already high inflation and hurting growth, a credit negative for the country, global rating agency Moody's Investors Service said on Monday.

"Over the longer term, India's highly negative credit exposure to physical climate risks — which contributes to the country's highly negative environmental risk, issuer profile score and credit impact score — means its economic growth will likely become more volatile as it faces increasing, and more extreme, incidences of climate-related shocks," it said.

Moody's has the lowest investment-grade credit rating of Baa3 with a stable outlook for India.

On May 15, New Delhi recorded a maximum temperature of 49 degrees Celsius, marking the fifth heatwave in the city since March. Although heatwaves are fairly common in India, they usually occur in May and June.

—FE BUREAU

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Indian Bank
Bhowanipore 1 Branch
40, Ashutosh Mukherjee Road, Bhowanipore, Kolkata700020

Appendix –IV (Rule 8(1))
Possession notice (For Immovable properties)

Where as

The undersigned being the Authorised Officer of the Indian Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 24.02.2022 calling upon the borrower **M/s Prince Snacks and Confectioners** with our Bhowanipore 1 Branch to repay the amount mentioned in the notice being **Rs.7,89,380.14/-** (Rupees Seven Lakh Eighty nine Thousand Three Hundred and Eighty and Fourteen paisa only) (as on 04.02.2022) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with rule 8 and 9 of the said rules on this 20th day of May' 2022.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs.7,89,380.14/-** (Rupees Seven Lakh Eighty nine Thousand Three Hundred and Eighty and Fourteen paisa only) and further interest and expenses thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

EM of shop of extent 88 sq ft situated at Ground Floor of G+4 storied building, building named 'Trinayaini' Premises No. 311/8, Prince Anwar Shah Road, Ward No. 94 of Kolkata Municipal Corporation, P.S. Jadavpur, Kolkata – 700095, Dist – South 24 Parganas registered at ADSR, Alipore bounded by the following boundaries: **North** : Prince Anwar Shah Road, **South** : One room used as godown, **East** : Lane, **West** : Car Parking space.

Date: 24.05.2022, Place: Kolkata **Sd/- Authorised Officer, Indian Bank**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RADHASHYAM INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	RADHASHYAM INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/09/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900WB2013PTC197187
5.	Address of the registered office and principal office (if any) of corporate debtor	46B, RAFI AHMED KIDWAI ROAD, 1ST FLOOR, KOLKATA WB 700016
6.	Insolvency commencement date in respect of corporate debtor	20/5/2022. Order (CP No.505/KB/2019)received by the IRP on 21/05/2022.
7.	Estimated date of closure of insolvency resolution process	15/11/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Priyanka Ajitsaria Regn. No.: IBBI/IPA-001/IP-P-02360/2021-22/13858
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No 211,2 Lal Bazar Street Dalhousie, Kolkata,West Bengal - 700001 Email id: ppandco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No 211,2 Lal Bazar Street Dalhousie, Kolkata,West Bengal - 700001 Email id: ppandco@gmail.com
11.	Last date for submission of claims	04/06/2022 (14 days calculated from the date of receipt of order by the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RADHASHYAM INDUSTRIES PRIVATE LIMITEDon20/05/2022 (Order received by the IRP on 21/05/2022).
The creditors of RADHASHYAM INDUSTRIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before04/06/2022 (14 days calculated from the date of receipt of order of appointment by the IRP)to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Priyanka Ajitsaria
Interim Resolution Professional
Reg. NoIBBI/IPA-001/IP-P-02360/2021-22/13858

Date: 24th May, 2022
Place: Kolkata

NTPC REQUIRES CEO FOR ITS MINES

NTPC Limited is India's largest integrated energy company with installed capacity of 69,016 MW and has presence in the entire value chain of the power generation business. Commensurate with our country's growth challenges, NTPC has embarked upon an ambitious plan to attain a total installed capacity of 130 GW by 2032. NTPC also owns 7 allotted Coal Blocks with a future capacity of 100 MTA.

NTPC IS LOOKING FOR CEO (MINING)

Qualification: Graduate in Mining Engineering with First Class Mine Manager's Certificate.

Experience Requirement: 25 years of post-qualification experience in the executive cadre in the relevant area in a Govt./Public Sector Undertaking or private company of repute.

Experience Profile: Should have adequate experience and demonstrated competency in mine planning, developing and operation of the mines (from green field projects to operation of mines), preferably open cast mines with an aptitude of good networking and stakeholder management.

Job Profile: As CEO (Mining), the incumbent will be leading the Mining venture of the organization and will be responsible for overall management of all the mining projects of NTPC. The incumbent will be responsible for outlining project plans, setting project plans, setting projects goals/deadlines, evaluating performance and will ensure timely implementation of the operational plans of the mine, monitor and report progress and also recommend corrective measures.

Upper age limit: 57 Years **Compensation:** Negotiable

How to Apply: Interested eligible candidates should log on to our website **careers.ntpc.co.in** or visit careers section at **www.ntpc.co.in** for viewing detailed eligibility criteria, job profile, other terms & conditions and for applying. Only online mode of application will be accepted. **The online application portal will remain open from 26.05.2022 to 09.06.2022.** Any further addendum/corrigendum/updates will only be published on our website.

NTPC Limited
(A Govt. of India Enterprise)
Leading the Power Sector

NTPC Bhawan, Core-7, SCOPE Complex 7, Institutional Area, Lodhi Road, New Delhi - 110003
CIN: L40101DL1975GOI007966
Visit us at: **www.ntpc.co.in**

Visit: /ntpc1 /ntpcltd1 /ntpclimited /company/ntpc /ntpclimited ntpc_limited

Advt No. 13/22

OFFICE OF THE RECOVERY OFFICER - III
Debts Recovery Tribunal Kolkata (DRT 3)
8th Floor, Jeevan Sudha Building
42-C, Jawahar Lal Nehru Road, Kolkata - 700071

DEMAND NOTICE

Notice under Sections 25 to 28 of the Recovery of Debts & Bankruptcy Act, 1993 and rule 2 of Second Schedule to the Income Tax Act, 1961.

RC / 837 / 2019
CANARA BANK
Versus
GOBINDA MONDAL AND ORS.

To,

(CD 1) Gobinda Mondal, S/o. Nemai Mondal, Natun Diarh, P.O. - Nayabad, P.S. -Sonarpur, South 24 Pgs, Kolkata - 700 150.

(CD 2) Uddipan Muhuri, 11, Jugipara Road, South Dum Dum, North 24 Pgs, Pin - 700 074.

(CD 3) Avik Ranjan Ghosh, S/o. Late Anup Ranjan Ghosh, 12, Bechu Doctor Lane, Kolkata-700 031.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL KOLKATA (DRT 3) in **TA/1121/2015** an amount of **Rs. 16,90,861.58** (Rupees Sixteen Lakhs Ninety Thousands Eight Hundred Sixty One and Paise Fifty Eight only) along with pendentellite and future interest @ 10.75% Simple Interest Yearly w.e.f. 08.03.2010 till realization and costs of **Rs. 19,000.00** (Rupees Nineteen Thousands only) has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **26.07.2022 at 10:30 A.M.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay :

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date : 04.04.2022.

Sd/- Suhas Kumar Mukherjee
Recovery Officer
Government of India
Kolkata Debts Recovery Tribunal - 3

A TATA Enterprise

TRF LIMITED
Regd. Office : 11, Station Road, Burmamines, Jamshedpur - 831 007
CIN : L74210JH1962PLC000700

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2022

Rs. lakhs

Sl. No.	Particulars	Quarter ended 31.03.2022	Year ended 31.03.2022	Quarter ended 31.03.2021
		Unaudited	Audited	Unaudited
1.	Total Income from operations (Net)	4,948.40	12,713.76	5,999.95
2.	Net Profit/(Loss) from ordinary activities before exceptional items, tax & including discontinued operation	2,677.19	(2,284.15)	(650.43)
3.	Net Profit/(Loss) from ordinary activities after tax and Minority Interest including discontinued operation	2,664.30	(2,304.17)	(689.36)
4.	Other Comprehensive Income	47.27	0.72	125.03
5.	Total Comprehensive Income (Comprising Profit/(Loss) after tax, Minority Interest and Other Comprehensive Income (after tax) including discontinued operation	2,711.57	(2,303.45)	(564.33)
6.	Paid up Equity Share Capital	1,100.44	1,100.44	1,100.44
7.	Earning/(Loss) per share (of Rs. 10/- each) (for continuing and discontinued operation) - not annualised (Rs)	24.21	(20.94)	(6.26)
	Basic and diluted EPS before and after extraordinary items (Rs)	24.21	(20.94)	(6.26)

Note :
1. The information of the Company on standalone basis is as follows :

Rs. lakhs

Sl. No.	Particulars	Quarter ended 31.03.2022	Year ended 31.03.2022	Quater ended 31.03.2021
		Unaudited	Audited	Unaudited
1.	Total Income from operation (Net)	4,948.40	12,713.76	5,999.95
2.	Net Profit / (Loss) before exceptional items & tax	2,881.75	(1,545.75)	(1,492.28)
3.	Other Comprehensive Income	(77.98)	(241.21)	163.44
4.	Total Comprehensive Income (Comprising Profit/(Loss) after tax and Other Comprehensive Income (after tax)	2,803.77	(2,276.16)	109.05
5.	EPS (Rs)	26.19	(18.49)	(0.49)

2 The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company's website www.trf.co.in and also on the websites of Stock Exchanges at www.bseindia.com and www.nse-india.com

3 Figures for the previous periods have been regrouped and reclassified to confirm to the clssification of the current period, where necessary.

For and on behalf of the Board
Sd/-
Alok Krishna
Managing Director

Jamshedpur
May 23, 2022

AMULYANIDHI (INDIA) LTD.
CIN : L36911WB1981PLC033882
Regd. Office : 23A, Netaji Subhas Road
Room No. 31, 1st Floor, Kolkata-700001
Email: amulyanidhiindia@gmail.com
Phone:2230-2818/0351

NOTICE

Notice is hereby given that pursuant to clause 41 of the listing agreement, a meeting of the Board of Directors of the Company is scheduled to be held on Monday, 30th May, 2022 at the Registered Office at 11.00 A.M. inter-alia, to consider and approve the Audited Financial Results of the Company for the quarter and year ended on 31st March,2022.

By order of the Board
Place : Kolkata (Mahabir Prasad Sharma)
Date : 23.05.2022 Director

ECONO TRADE (INDIA) LIMITED
Registered Office: 16/1a, Abdul Hamid Street, 5th Floor, Room No.-5E, Kolkata - 700 069
Email Id: eti2011@gmail.com,
Website: www.econo.in,
Phone: +91-78905 18016
CIN No.: L51109WB1982PLC035466

NOTICE OF BOARD MEETING

Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), Notice is hereby given that a Meeting of the Board of Directors of the Company is scheduled to be held on Monday, May 30, 2022 inter-alia, to consider and approve audited financial results of the Company for the fourth quarter andyear ended on March 31, 2022 The said Notice may be accessed on the Stock Exchange websites at http://www.bseindia.com.

Further to this, the Company has decided that the close period (i.e. closure of trading window) under the "Code of Internal Procedures and Conduct for Regulating, Monitoring and Reporting of Trading by Insiders" would commence from 6:00 p.m. on June 23, 2022 and end 48 hours after the results are made public on May 30, 2022.

By order of the Board
For **ECONO TRADE (INDIA) LIMITED**
Sd/-
Place : Kolkata **Siddharth Sharma**
Date : 23.05.2022 Company Secretary

ASIAN TEA & EXPORTS LIMITED
(CIN: L24219WB1987PLC041876)
Regd. Office: Sikkim Commerce House, 5th Floor, 4/1, Middleton Street, Kolkata -700071

NOTICE

Notice is hereby given pursuant to Regulation 29 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, we hereby inform you that a Meeting of the Board of Directors of the Company has been scheduled to be held on Monday 30th May 2022 at 5:30 P.M. to consider, approve and take on record the Standalone and Consolidated Audited Financial Results for theyear ended on 31st March 2022.

Further in pursuant to the Securities Exchange Board of India (Prohibition of Insider Trading) Regulations, 2015, the Trading Window for dealing in the Securities of the Company is already closed from 31-03-2022 and reopen after the consideration of audited Financial Results for Quarter and year ended 31-03-2022 (Both days inclusive), that was submitted to Stock Exchange. Therefore, all the Insiders (including Directors and designated employees) and their immediate relatives are being intimated not to enter into any transactions involving the securities of the Company during the aforesaid period of closure of trading window.

For **Asian Tea & Exports Limited**
Sd/-
Place: Kolkata Annu Jain
Date:23-05-2022 Company Secretary

सेल SAIL 50 स्थापना के 50 साल 50 YEARS OF INCORPORATION

SAIL
Resilient. Responsive. Responsible.

Extract of Standalone Audited Financial Results for the Quarter and Year ended 31st March, 2022
(₹ Crore unless stated otherwise)

Sl. No.	Particulars	STANDALONE				
		Quarter ended			Year ended	
		31st March, 2022	31st December, 2021	31st March, 2021	31st March, 2022	31st March, 2021
		Audited	Unaudited	Audited	Audited	Audited
1	Total Income from Operations	30758.10	25245.92	23286.00	103473.32	69110.02
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	3199.45	2294.90	4774.90	16392.13	6820.60
3	Net Profit / (Loss) for the period before Tax (after Exceptional items)	3209.96	1930.98	4608.46	16038.72	6879.03
4	Net Profit / (Loss) for the period after Tax	2418.30	1443.10	3443.80	12015.04	3850.02
5	Total Comprehensive Income for the period [comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	2456.62	1313.40	3711.51	11950.59	4130.55
6	Paid-up Equity Share Capital (Face Value of ₹10/- each)	4130.53	4130.53	4130.53	4130.53	4130.53
7	Reserves excluding revaluation reserve				47886.61	39364.35
8	Securities Premium Account				235.10	235.10
9	Net Worth				52017.14	43494.88
10	Paid up Debt Capital/Outstanding Debt				17284.10	37676.58
11	Debt Equity Ratio				0.33	0.87
12	Earnings per equity share (of ₹10/- each) (not annualised)					
	1. Basic (₹)	5.85	3.49	8.34	29.09	9.32
	2. Diluted (₹)	5.85	3.49	8.34	29.09	9.32
13	Debenture Redemption Reserve				530.97	1084.15
14	Debt Service Coverage Ratio				1.53	0.36
15	Interest Service Coverage Ratio (Number of times)				9.56	2.86

Extract of Consolidated Audited Financial Results for the Quarter and Year ended 31st March, 2022
(₹ Crore unless stated otherwise)

Sl. No.	Particulars	CONSOLIDATED				
		Quarter ended			Year ended	
		31st March, 2022	31st December, 2021	31st March, 2021	31st March, 2022	31st March, 2021
		Audited	Unaudited	Audited	Audited	Audited
1	Total Income from Operations	30758.82	25246.99	23284.89	103476.84	69113.61
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	3268.46	2369.73	4827.41	16645.28	7147.22
3	Net Profit / (Loss) for the period before Tax (after Exceptional items)	3278.97	2005.81	4660.97	16291.87	7205.65
4	Net Profit / (Loss) for the period after Tax	2478.82	1528.54	3469.88	12243.47	4148.13
5	Total Comprehensive Income for the period [comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	2535.08	1394.84	3749.71	12233.79	4309.03
6	Paid-up Equity Share Capital (Face Value of ₹10/- each)	4130.53	4130.53	4130.53	4130.53	4130.53
7	Reserves excluding revaluation reserve				50081.15	41275.69
8	Earnings per equity share (of ₹10/- each) (not annualised)					
	1. Basic (₹)	6.00	3.70	8.40	29.64	10.04
	2. Diluted (₹)	6.00	3.70	8.40	29.64	10.04

Notes:
1) The above Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 23rd May, 2022.
2) The above is an extract of the detailed format of Audited Financial Results for the Quarter and Year ended 31st March, 2022 filed with the Stock Exchanges under regulation 33 and 52 read with regulation 63 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of these Financial Results are available on the Stock Exchange websites of NSE and BSE at **www.nseindia.com** and **www.bseindia.com** respectively and under the Investor Relations section on the Company's website **www.sail.co.in.**
3) The Board of Directors has recommended final dividend @ ₹ 2.25 per equity share of ₹10 each i.e. 22.50% of the paid up share capital of the Company for the Financial Year 2021-22, subject to approval of shareholders in the ensuing Annual General Meeting of the Company.

For and on behalf of Board of Directors
Sd/-
(Soma Mondal)
Chairman

Place : New Delhi
Date : 23rd May, 2022

Buy SAIL SeQR TMT bar for a strong home at www.sailsteelonline.com

Azadi Ka Amrit Mahotsav

स्टील अथॉरिटी ऑफ इण्डिया लिमिटेड
STEEL AUTHORITY OF INDIA LIMITED
Registered office : Ispat Bhawan, Lodhi Road, New Delhi 110 003

@SAILsteelofficial
@SAILsteel
@steelauthority

CIN: L27109DL1973GO1006454, Tel: +91 11-24367481, Fax: +91-11 24367015, E-mail: investor.relation@sail.in, Website: www.sail.co.in

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Stressed Asset Management Large (SAML) Kolkata Branch
14, India Exchange Place, 1st Floor
Indian Bank Building, Kolkata - 700 001

APPENDIX- IV-A [See Proviso to Rule 8(6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) / Guarantor(s) / Mortgagor(s) / Legal Heir of Guarantor(s) that the below described Immovable Property(ies) mortgaged / charged to the Secured Creditor, the Constructive Possession of which has been taken by the Authorised Officer of **Indian Bank (Erstwhile Allahabad Bank), SAM Large Branch Kolkata, (Secured Creditor)**, will be sold on **"As is where is", "As is what is"**, and **"Whatever there is"** basis on **29.06.2022** for recovery of outstanding dues mentioned herein below due to the **Indian Bank (Secured Creditor)**, from the Borrower(s) / Guarantor(s) / Mortgagor(s) / Legal Heir of Guarantor(s) mentioned herein below :

Sl. No.	a) Name of Account / Borrower b) Name of the Branch	Detailed Description of Immovable Property	Secured Creditors Outstanding Dues	a) Reserve Price b) EMD Amount c) Bid Increment Amount d) Property ID e) Encumbrance on Property
1.	**a) 1. M/s. Reacon Engineers (India) Private Limited** 142, Lenin Sarani, 2nd and 3rd floor, Kolkata - 700013. **Also at :** Room No. 227, 2nd floor, Kamalalaya Centre, 156A, Lenin Sarani, Kolkata-700 013. **And Also at :** Lambaline, P.O.-Junglighat, Post No. 428, Port Blair - 744 4103. **2. Sri Pinaki Roy (Director / Guarantor / Mortgagor)** Room No. 227, 2nd floor, Kamalalaya Centre, 156A, Lenin Sarani, Kolkata-700 013. **Also at :** Flat No. 6 & 6A, 520, Bishnabghata Patuli, Kolkata - 700 084. **3. Sri Pradip Kumar Acharya (Guarantor / Mortgagor)** 207, Sarat Bose Road, Flat No. 3C, Kolkata - 700 026. **Also at :** No. 1, Dighirpar, Canning, District - South 24 Parganas, Pin - 743 329. **4. Sri Avishek Roy (Being Director / Guarantor / Mortgagor & Legal Heir of Late Prabodh Chandra Roy & Anima Roy)**, Room No. 227, 2nd floor, Kamalalaya Centre, 156A, Lenin Sarani, Kolkata - 700013. **Also at :** Flat No. 6 & 6A, 520, Baishnabghata Patuli, Kolkata - 700 084. **5. Sri Animesh Roy (Being Guarantor / Mortgagor & Legal Heir of Late Prabodh Chandra Roy & Anima Roy)**, Flat No. 6 & 6A, 520, Baishnabghata Patuli, Kolkata-700 084. **Also at :** Room No. 227, 2nd floor, Kamalalaya Centre, 156A, Lenin Sarani, Kolkata - 700 013. **6. Smt. Deepa Acharya (Being legal heir of Late Prabodh Chandra Roy & Anima Roy)**, No. 1, Dighirpar, Canning, Dist - South 24 Parganas, Pin - 743 329. **b) Stressed Asset Management Large Branch, Kolkata**	Pari-passu mortgage of all that piece and parcel of immovable property with all appurtenances thereto standing **in the name of M/s. Reacon Engineers (India) Private Limited** of the landed property bearing Survey No. 33, 34, 35, 36, 38 & 39 area 1.46, 0.01, 0.02, 0.28, 0.02 & 0.04 Hects, respectively total area 1.83 Gects, situated at Village - Dundas Point under Ferrargung Tehsil in the District of South Andaman as per Registered Sale Deed Registered on 08.06.2011, Recorded in Book No. I, Vol.No.165, Pages 147 to 158, Serial No. 384 for the year 2011, Registered before the Office of SR, Port Blair.	**Rs. 210.39 Crores** (Rupees Two Hundred and Ten Crores Thirty Nine Lacs only) as on **31.07.2019** with further interest, costs, other charges and expenses there on (Rs. 1 Lacs adjusted in the account on 10.02.2021)	**a) Rs. 1,85,80,000.00*** (Rupees One Crore Eighty Five Lac Eighty Thousand only) **b) Rs. 18,58,000.00** (Rupees Eighteen Lac Fifty Eight Thousand only) **c) Rs. 1,00,000.00** (Rupees One Lac only) **d) IDIBBRSAMBKOL389** **e) Not known to us**

BOUNDARY OF THE IMMOVABLE PROPERTY

	Sy. No. 33	Sy. No. 34	Sy. No. 35	Sy. No. 36	Sy. No. 38	Sy. No. 39
North By :	Sy. No. 35	Sy. No. 31	Sy. No. 34	Sy. No. 78	Sy. No. 37	
South By :	Sy. No. 40 (Road)	Sy. No. 35	Sy. No. 33	Sy. No. 40 Road)	Sy. No. 37	Sy. No. 40 (Road)
East By :	Sy. No. 36	Sy. No. 78	Sy. No. 78	Sy. No. 37, 38 & 39	Sy. No. 78	Sy. No. 78
West By :	Sy. No. 31	Sy. No. 33	Sy. No. 33	Sy. No. 33	Sy. No. 36	Sy. No. 36

(*) SALE PRICE SHOULD BE ABOVE RESERVE PRICE.

Date of Time of e-auction - Date : 29.06.2022, Time : 11.00 A.M. to 05.00 P.M.
Platform of e-auction Service Provider :
https://www.mstcecommerce.com/auctionhome/ibapi

Bidders are advised to visit the website (**www.mstcecommerce.com**) of our e auction service provider MSTC Ltd. to participate in online bid. For Technical Assistance Please call MSTC HELPDESK No. 033-22901004 and other help line numbers available in service providers helpdesk. For Registration status with MSTC Ltd., please contact for EMD status please contact **ibapifin@mstcecommerce.com**.

For property details and photograph of the property and auction terms and conditions please visit : **https://ibapi.in** and for clarifications related to this portal, please contact help line number "**18001025026**" and "**011-41106131**".

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with **https://ibapi.in** and **www.mstcecommerce.com**.

Note : This is also a notice to the Borrower(s) / Guarantor(s) / Mortgagor(s) / Legal Heir of Guarantor(s)

Date : 21.05.2022 **Authorised Officer**
Place : Kolkata **Indian Bank**

বেশ কয়েকটি রাজ্যে রেললাইন ওড়ানোর ছক আইএসআইয়ের!

সতর্ক করল গোয়েন্দা দপ্তর

নয়াদিল্লি, ২৩ মে: পঞ্জাব-সহ বেশ কয়েকটি রাজ্যে বড়সড় হামলার ছক কষছে পাকিস্তানের গুপ্তচর সংস্থা আইএসআই। রাজ্যগুলির রেল পরিবহণ ব্যবস্থাকে ধাক্কা দিতে রেললাইন ওড়ানোর পরিকল্পনা করছে তারা। এমনই সতর্কবার্তা দিয়েছেন গোয়েন্দারা। গোয়েন্দাদের দাবি, মূলত রেললাইনগুলিকে তাদের নিশানা বানাতে চাইছে আইএসআই। আর এই কাজ করার জন্য জঙ্গিদের অর্থও জোগাচ্ছে পাক গুপ্তচর সংস্থাটি। গোয়েন্দাদের আরও দাবি, ভারতে তাদের স্লিপার সেলকে মোটা অঙ্কের টাকা দিয়ে এই হামলা চালানোর কাজ দেওয়া হচ্ছে।

২০২১-এর সেপ্টেম্বরেই দিল্লি পুলিশের স্পেশ্যাল সেল আইএসআইয়ের প্রশিক্ষণপ্রাপ্ত সন্দেহভাজন দুই পাক জঙ্গিকে গ্রেপ্তার করেছিল। ওসামা এবং জিশান নামে ওই দুই জঙ্গিকে জেরা করে গোয়েন্দারা জানতে পেরেছিলেন, মূলত রেললাইন ওড়ানোর জন্য প্রশিক্ষণ দেওয়া হয়েছিল তাদের। কখন কোন ট্রেন যাচ্ছে, কোন ট্রেনে যাত্রী বেশি সব রেইকি করার পর হামলা চালানোর নির্দেশ দেওয়া হয়েছিল বলে জানতে পারেন গোয়েন্দারা।

ধৃতদের কাছ থেকে দেড় কেজি আরডিএক্স উদ্ধার করেছিল পুলিশ। ঠিক একই কায়দায় ভারতে তাদের স্লিপার সেলকে কাজে লাগিয়ে রেললাইন ওড়ানোর পরিকল্পনা করছে বলেই পঞ্জাব-সহ বেশ কয়েকটি রাজ্যকে সতর্ক করেছেন গোয়েন্দারা।

শ্রীনগরে বিপুল আগ্নেয়াস্ত্র-সহ ধৃত দুই হাইব্রিড জঙ্গি

শ্রীনগর, ২৩ মে: জম্মু ও কাশ্মীরের শ্রীনগরে বিপুল পরিমানে আগ্নেয়াস্ত্র ও গোলাবারুদ-সহ দুই হাইব্রিড জঙ্গিকে গ্রেপ্তার করল সুরক্ষা বাহিনী। লস্কর-ই-তইবা (টিআরএফ) জঙ্গি সংগঠনের সদস্য এই দুই জঙ্গি। ধৃত জঙ্গিদের কাছে থেকে উদ্ধার হয়েছে ১৫টি পিস্তল, ৩০টি ম্যাগাজিন, ৩০০ রাউন্ড গুলি ও একটি সাইলেন্সার-সহ বিপুল পরিমাণে আগ্নেয়াস্ত্র ও গোলাবারুদ। এই দুই জঙ্গি গ্রেপ্তার হওয়াকে 'বড় সাফল্য' বলেছেন কাশ্মীরের ইন্সপেক্টর জেনারেল অফ পুলিশ (আইজিপি) বিজয় কুমার। মামলা দায়ের করেছে শ্রীনগর পুলিশ।

আইজিপি বিজয় কুমার জানিয়েছেন, বিশ্বস্ত সূত্রে পাওয়া খবরের ভিত্তিতে শ্রীনগরের একটি বাড়িতে অভিযান চালায় পুলিশ। চারিদিক থেকে ঘিরে ফেলা হয় ওই বাড়িটি। গ্রেপ্তার করা হয় দুই হাইব্রিড জঙ্গিকে। ১৫টি পিস্তল, ৩০টি ম্যাগাজিন, ৩০০ রাউন্ড গুলি ও একটি সাইলেন্সার-সহ বিপুল পরিমাণে আগ্নেয়াস্ত্র ও গোলাবারুদ উদ্ধার হয়েছে। এটা বড় সাফল্য পুলিশের।

মাঙ্কিপক্স মোকাবিলায় মুম্বই বিমানবন্দরে স্ক্রিনিং

মুম্বই, ২৩ মে: বেশকিছু দেশে ক্রমশই বাড়ছে মাঙ্কিপক্সে আক্রান্তের সংখ্যা। তাই আগে থেকেই বিশেষ ব্যবস্থা নিয়েছে বৃহন্মুম্বাই মিউনিসিপ্যাল কর্পোরেশন। মুম্বই বিমানবন্দর কর্তৃপক্ষ জাতীয় এবং আন্তর্জাতিক বিমানে আসা যাত্রীদের স্ক্রিনিং করতে শুরু করেছে। যাঁদের সামান্য কোনও লক্ষণ দেখা যাচ্ছে, তাঁদের কস্তুরবা হাসপাতালে ২৮টি শয্যার আলাদা ওয়ার্ডও তৈরি করা হয়েছে। উপসর্গ রয়েছে এমন ব্যক্তিদের নমুনা পরীক্ষার জন্য পাঠানো হচ্ছে ন্যাশনাল ইনস্টিটিউট অব ভাইরোলজিতে।

ম্যাঙ্গালুরুর মসজিদের নিচে মিলল মন্দিরের মতো কাঠামো!

ম্যাঙ্গালুরু, ২৩ মে: জ্ঞানব্যাপী বিতর্কের মাঝেই ম্যাঙ্গালুরুর এক মসজিদের অন্দরে নাকি মিলেছে হিন্দু মন্দিরের ধ্বংসাবশেষ। সেখানে দেবতা উপস্থিত আছে কি না তা জানতে আগামী ২৫ মে ওই মসজিদ চত্বরে বিশেষ ধর্মীয় উপাচার পালনের পরিকল্পনা করছে হিন্দুত্ববাদীরা। এনিয়ে ইতিমধ্যে একটি বৈঠকও সেরে ফেলেছে তারা। সেই বৈঠকে হাজির ছিলেন স্থানীয় বিজেপি বিধায়ক এবং বিশ্ব হিন্দু পরিষদের নামজাদা নেতারা। স্বাভাবিকভাবেই এই ঘটনায় ম্যাঙ্গালুরুতে ছড়িয়েছে চাঞ্চল্য। চিন্তা বেড়েছে এলাকার আইনশৃঙ্খলা পরিস্থিতি ঘিরে।

চলতি সপ্তাহের প্রথম দিকে ম্যাঙ্গালুরুর শহরের বাইরে মালালি এলাকায় একটি মসজিদের নিচে হিন্দু মন্দিরের মতো অংশের হদিশ মেলে বলে খবর। জানা গিয়েছে, মালালির জুমা মসজিদের রক্ষণাবেক্ষণের কাজ করছিল কর্তৃপক্ষ। সেই সময় ওই মসজিদ চত্বরে মন্দিরের মতো একটি কাঠামোর হদিশ মেলে। তার পর থেকেই তীব্র বিতর্ক দানা বেঁধেছে। এবার মসজিদ চত্বরে পুজোপাঠের পরিকল্পনা করছে একটি হিন্দু ধর্মাবলম্বী গোষ্ঠী। এই সংক্রান্ত বৈঠকে উপস্থিত ছিলেন স্থানীয় বিধায়ক ভরত শেট্টি, বিশ্ব হিন্দু পরিষদের নেতা শরণ পাম্পওয়েলরা।

এ প্রসঙ্গে স্থানীয় বিজেপি বিধায়ক ভরত শেট্টি জানান, 'আগামী ২৫ তারিখ মসজিদ চত্বরে আমরা বিশেষ উপাচার থাম্বুলা পারশনা করতে চলেছি। উপাচার শেষ হলে বিষয়টি সম্পর্কে নিশ্চিত হতে পারব। তার পরই বিষয়টি নিয়ে আদালতে দ্বারস্থ হব আমরা।' তবে এলাকাটি পুলিশ সিল করে দিয়েছে বলে খবর। সেক্ষেত্রে ধর্মীয় উপাচার করা হবে কি না তা এখনও নিশ্চিত নয়।

BIDHANNAGAR MUNICIPAL CORPORATION
POURA BHABAN, BIDHANNAGAR,

NIT No. 103/PHE(E&M)/BMC, Date-23/05/2022 e-Tender has been invited for Comprehensive Operation and Maintenance of Street Light within Ward No 34, 38 and 39 under BMC. For details, please follow **(Tender Id 2022_MAD_381800_1 and 2)** in **www.wbtenders.gov.in,** Office Notice Board. **Last date of Bid submission- 07/06/2022 up to 3.00 p.m.**

Sd/-
Executive Engineer
Bidhannagar Municipal Corporation

অ্যালফ্রেড হারবার্ট (ইন্ডিয়া) লিঃ
রেজিঃ অফিস: ১৩/৩ স্ট্রান্ড রোড, কলকাতা-৭০০০০১, টেলিফোন: ২২২৬৮৬১৯
ফ্যাক্স : (০৩৩) ২২২৯ ৯১২৪
ই-মেল : Kolkata@alfredherbert.com
ওয়েবসাইট : www.alfredherbert.com.in
CIN: L74999WB1919PLC0035169

বিজ্ঞপ্তি

৩০ মে, ২০২২ তারিখ সোমবার কোম্পানির পরিচালন পর্ষদের একটি সভা অনুষ্ঠিত হবে যেখানে ৩১ মার্চ, ২০২১ তারিখে সমাপ্ত ত্রৈমাসিক এবং বর্ষের নিরীক্ষিত আর্থিক ফলাফল (স্ট্যান্ডঅ্যালোন এবং কনসোলিডেটেড) নথিভুক্ত করা হবে।

পর্ষদের পক্ষে
শোভনা শেঠি
কোম্পানি সেক্রেটারি এবং চিফ ফিনান্সিয়াল অফিসার

স্থান: কলকাতা
তারিখ: ২৩.০৫.২০২২

হাওড়া মিউনিসিপ্যাল কর্পোরেশন
৪, মহাত্মা গান্ধি রোড, হাওড়া-৭১১ ১০১
টেলিফোন: ০৩৩ ২৬৩৮ ৬২১১/১২/১৩, ফ্যাক্স : ০৩৩ ২৬৪১-০৮৩০
ওয়েবসাইট: www.hmcgov.in

সংবাদপত্রে প্রকাশের জন্য সংক্ষিপ্ত টেন্ডার নোটিস

এক্সিকিউটিভ ইঞ্জিনিয়ার, এইচএমসি নিম্নলিখিত টেন্ডার আহ্বান করেছেন, আগ্রহী টেন্ডারদাতাদের তাদের অফারের সাথে প্যান কার্ড, অপ টু ডেট জিএসটি, পিটিসি, আইটিসি এবং শংসাপত্র জমা করতে হবে।

ক্র নং	কাজের নাম	আনুমানিক মূল্য
১	এইচএমসি অধীনে এক্সেস বোস বোটানিক গার্ডেন, হাওড়া - ৯ ক' ওয়াটার পাম্পিং স্টেশন কে, প্রযুক্তিগত বৈশিষ্ট্য অনুসারে ১১ প্যানেল এইচ.টি সুইচ গিয়ার সরবরাহ, ইনস্টলেশন এবং সম্পাদন, (৩য় কল) এনএইটি নং এইচএমসি /এইচডব্লিউডব্লিউ/ পি-০৩/২২-২৩ তারিখ- ২০.০৫.২০২২। টেন্ডার আইডি- 2022_MAD_381507_1। বিড জমা (অনলাইন) বন্ধের তারিখ- ১৪.০৬. ২০২২ বিকাল ৫.০০ টা পর্যন্ত।	আইটেম রেট টেন্ডার

অনুগ্রহ করে দেখুন https://wbtenders.gov.in
হাওড়া ওয়ার্কস ওয়েবসাইট, পরপুরুর অফিস থেকে বিস্তারিত পাওয়া যাবে।
৮০ (৩)/২২-২৩ ২৩.৫.২২
সচিব
হাওড়া মিউনিসিপ্যাল কর্পোরেশন

Institute Management Committee
BPC Industrial Training Institute, Krishnanagar
Govt. of West Bengal
N.I.T.- BPCITI/IMC/01/2022-23

The Superintendent of BPC ITI Krishnanagar and The Member Secretary. Institute Management Committee of BPC Industrial Training Institute, Krishnanagar invites sealed tenders from reputed suppliers/ Manufacturers/ Venders / Agencies/ Distributers for supply. Testing. Installation & Commissioning of Machinery / Equipment/ Instrument etc. for CTS Trade course at our premises. The Tender documents will be available from this office **between 11.30 am. to 3.00 pm.** on all working days for the period from 25-5-2022 to 14-06-2022. Last date of submission of the tender documents is 14-06-2022 at 03.00 pm. **Tender will be opened on 14-06-2022 at 04.00 pm.**

The Superintendent of BPC ITI Krishnanagar
&
The Member Secretary of IMC, BPC ITI Krishnanagar
Sd/- Superintendent
BPC ITI Krishnanagar, Nadia

TENDER NOTICE

Sealed Tender Invited by the Prodhan Ramnagar 1no. Gram Panchayat, Nadia. NIT NO: 03/RGP-1/2022-23. Last date of Application: 27/05/2022 upto 2 P.M. Sale of Tender Paper : 31/05/2022 upto 2 P.M. Tender Dropping date: 03/06/2022 upto 2 P.M. Tender opening date: 03/06/2022 at 3 P.M. More details please contact to the office.

Sd/-
Prodhan
Ramnagar 1 no G.P
Ranaghat, Nadia

হারানো প্রাপ্তি

এতদ্বারা বিজ্ঞপ্তি দেওয়া হল যে, আমি, পঙ্কজ হিপোচা, ইউনিট নং ৩সি, ৪র্থ তল, ২৫, বকুল বাগান রো, কলকাতা-৭০০০২৫ এর ফ্ল্যাটের মালিক,আমার ফ্ল্যাটের মূল দলিল হারিয়ে গেছে, যা বই নং আই, ভলিউম নং আই, ১ থেকে ৩০ পৃষ্ঠায় রেকর্ড করা হয়েছিল, বিষিং নং ০৩০৮৭ সাল-২০০৪। ভবানীপুর থানায় একটি জেনারেল ডায়েরি ১০.০৫.২০২২ তারিখে দায়ের করা হয়েছিল যার ডিডি নং ৭৮২।
যদি কেউ এটি খুঁজে পান, আমার সঙ্গে যোগাযোগ করুন।
পঙ্কজ হিপোচা- ৯৮৩১২ ৯৬৩৪৬

UTTARPARA-KOTRUNG MUNICIPALITY
DATE CORRIGENDUM NOTICE

e-NIQ No.: UKM/003(e)/2022-23 dt 05.05.2022. ID:-2022_MAD_379325_1 (SI-02). e-NIQ No.: UKM/004(e)/2022-23 dt 05.05.2022. ID:-2022_MAD_379345_1(SI-01) ID:-2022_MAD_379356_1(SI-03) ID: - 2022_MAD_379358_1 (SI-04). Date Corrigendum published. For Details: - wbtenders.gov.in

Sd/-
Chairman
Uttarpara-kotrung Municipality

TENDER NOTICE

Sealed Tender Invited by the Prodhan Ramnagar 1no. Gram Panchayat, Nadia. NIT NO: 04/RGP-1/2022-23. Last date of Application: 03/06/2022 upto 2 P.M. Sale of Tender Paper : 08/06/2022 upto 2 P.M. Tender Dropping date: 11/06/2022 upto 2 P.M. Tender opening date: 11/06/2022 at 3 P.M. More details please contact to the office.

Sd/-
Prodhan
Ramnagar 1 no G.P
Ranaghat, Nadia

BIDHANNAGAR MUNICIPAL CORPORATION
POURA BHABAN, BIDHANNAGAR,

1) NIT No. 100/PHE`(E&M)/BMC, Date- 23.5.2022 2) NIT No. 101/PHE`(E&M)/BMC, Date-23.5.2022 3) NIT No. 102/PHE`(E&M)/BMC, Date-23.5.2022 e-Tender has been invited for Comprehensive Operation and Maintenance of Street Light under BMC. Tender Id 1) 2022_MAD_381767_1 to 4 (2 2022_MAD_381776_1 (3) 2022_MAD_381784_1 For details, please follow above Tender ID in www.wbtenders.gov.in, Office Notice Board. **Last date of Bid submission for all 31/05/2022 up to 3.00 p.m.**

Sd/-
Executive Engineer
Bidhannagar Municipal Corporation

পূর্ব রেলওয়ে

ই-টেন্ডার বিজ্ঞপ্তি নং.: ও/এসি/টি/১৭ এবং ১৮/২২-২৩ (ওপেন), তারিখ: ২০.০৫.২০২২। ডিভিসনাল রেলওয়ে ম্যানেজার, পূর্ব রেলওয়ে, আসানসোল নিম্নলিখিত কাজের জন্য ই-টেন্ডার (ওপেন) আহ্বান করছেন। ক্রমিক নং ১, কেস নং: ও-এসি-টি-১৭-২২-২৩, কাজের নাম: আরডিএসও অনুমোদিত উৎস দ্বারা আসানসোল ডিভিসনে কমপ্রেসড্ এয়ার স্পেন্ট প্রিহিটিং সিস্টেম ব্যবহার করে ৬০ কেজি (৯০ ইউটিএস) রেল সহ ৬০ কেজি/৬০ ইআই আর-২৬০ গ্রেডের জন্য এটি ওয়েল্ডিং স্পোর্ন-এর প্রস্তুতকরণ, সরবরাহ এবং সুপারভিশনের জন্য ওপেন টেন্ডার। **টেন্ডার মূল্য:** ১,২০,৬৭,৯২৫.৭০ টাকা। **বায়না মূল্য:** ২,১০,৩০০ টাকা। **কাজ সম্পূর্ণ করার সময়সীমা:** ১২ মাস। ক্রমিক নং ২, কেস নং: ও-এসি-টি-১৮-২২-২৩, কাজের নাম: এইএন/II/ আসানসোলের অধিকারক্ষেত্রের অধীনে ব্রিজ নং ৩৪-এর সম্প্রসারিত স্পোর্নে ডাস্ট-এর সরবরাহ ও ফিলিং এবং অন্যান্য আনুষঙ্গিক কাজের জন্য ওপেন টেন্ডার। **টেন্ডার মূল্য:** ২৪,৪১,৫১৫.৫৪ টাকা। **বায়না মূল্য:** ৪৮,৮০০ টাকা। **কাজ সম্পূর্ণ করার সময়সীমা:** ৩ মাস। **বন্ধের তারিখ এবং সময়:** ২০.০৬.২০২২ তারিখ দুপুর ১২টা। সম্পূর্ণ বিবরণ রেলওয়ে ওয়েবসাইট www.ireps.gov.in -তে দেখা যাবে।
ASN-27/2022-23

পূর্ব রেলওয়ে ওয়েবসাইট: www.er.indianrailways.gov.in/ www.ireps.gov.in - এও টেন্ডার বিজ্ঞপ্তি পাওয়া যাবে

আমাদের অনুসরণ করুন: @EasternRailway
Eastern Railway Headquarter

আঁচল ইস্পাত লিমিটেড
CIN: L27106WB1996PLC076866
রেজিস্টার্ড অফিস- চামরাহিল, এনএইচ ৬, হাওড়া, পশ্চিমবঙ্গ-৭১১১১৪
ই-মেল- info@aanchalispat.com, **টেলি-** ০৩২১২-২৪৬১২১
ওয়েবসাইট- www.aanchalispat.com

বিজ্ঞপ্তি

সেবি (লিস্টিং অবলিগেশনস অ্যান্ড ডিসক্লোজার রিকোয়ারমেন্টস) রেগুলেশনস ২০১৫-র রেগুলেশন ৪৭(১)(এ)-এর সঙ্গে পঠিত রেগুলেশন ২৯(১)(এ) অনুসারে এতদ্বারা বিজ্ঞপ্তি প্রদান করা হচ্ছে যে, কোম্পানির পরিচালন পর্ষদের সভা অনুষ্ঠিত হবে সোমবার, ৩০ মে, ২০২২ তারিখ বিকেল ০৫.০০টায় মৌজা- চামরাহিল, ন্যাশনাল হাইওয়ে ৬, লিলুয়া, হাওড়া ৭১১১১৪, পশ্চিমবঙ্গ -তে যেখানে অন্যান্য বিষয়ের সঙ্গে ৩১ মার্চ, ২০২২ তারিখে সমাপ্ত ত্রৈমাসিক এবং বর্ষের জন্য কোম্পানির স্ট্যান্ডঅ্যালোন নিরীক্ষিত আর্থিক ফলাফল বিবেচনা ও অনুমোদন করা হবে।

সেবি (লিস্টিং অবলিগেশনস অ্যান্ড ডিসক্লোজার রিকোয়ারমেন্টস) রেগুলেশনস ২০১৫-র রেগুলেশন ৪৭(২) অনুযায়ী এই তথ্য কোম্পানির ওয়েবসাইট **(http://aanchalispat.com/ announcement.html#announcements)** এবং বোম্বাই স্টক এক্সচেঞ্জের ওয়েবসাইট **(http://www.bseindia.com)** -এ পাওয়া যাবে যেখানে কোম্পানির শেয়ার নথিভুক্ত করা আছে।

পরিচালন পর্ষদের আদেশ অনুসারে
আঁচল ইস্পাত লিমিটেড-এর পক্ষে
স্বা/-
মুকেশ গোয়েল
(ম্যানেজিং ডিরেক্টর)

স্থান: হাওড়া
তারিখ: ২৩ মে, ২০২২

বিড়লা টায়ারস লিমিটেড
রেজিঃ অফিস-: ৯/১ আর.এন. মুখার্জি রোড, ৯ম তলা, বিড়লা বিল্ডিং, কলকাতা -৭০০ ০০১
CIN: L25209WB2018PLC228915
ফোন:০৩৩-২২৬২৪৩৫৫/ ৫৭/ ৫৮
ওয়েবসাইট: www.birlatyre.com; ই-মেইল: corporate@birlatyre.com

পাবলিক নোটিশ, ৪র্থ বার্ষিক সাধারণ সভা

এতদ্বারা বিজ্ঞপ্তি দেওয়া হল যে বিড়লা টায়ারস লিমিটেডের ('কোম্পানি') সদস্যদের ৪র্থ বার্ষিক সাধারণ সভা ('এজিএম') শনিবার, ১৮ জুন, ২০২২-এ সকাল ১১.৩০ (আইএসটি) এ অনুষ্ঠিত হবে "কলা-কুঞ্জ" (কলা মন্দিরের প্রেমিসেসের মধ্যে), ৪৮, শেক্সপিয়ার সরণি, কলকাতা - ৭০০ ০১৭ তে এবং এছাড়াও ভিডিও কনফারেন্সিং ("ভিসি")/আদার অডিও ভিজুয়াল মিনস ("ওএভিএম") সুবিধার মাধ্যমে এজিএম আহ্বান বিজ্ঞপ্তিতে বর্ণিতমত।

এমসিএ সার্কুলার এবং কোম্পানিজ এক্ট, ২০১৩ এবং সেবি সার্কুলারগুলির প্রাসঙ্গিক বিধানগুলির সাথে সম্মতিতে, অ্যাটেন্ডেন্স স্লিপ এবং প্রক্সি ফর্ম সহ বার্ষিক রিপোর্ট ২০২১-২২ সহ এজিএম-এর বিজ্ঞপ্তি শুধুমাত্র সেই সকল সদস্যদের কাছে ইলেকট্রনিক মোডের মাধ্যমে পাঠানো হয়েছে যাদের- মেল ঠিকানা রেজিস্ট্রার এন্ড শেয়ার ট্রান্সফার এজেন্ট ("আরটিএ")/ ডিপোজিটরিতে নিবন্ধিত। সদস্যরা মনে রাখবেন যে বার্ষিক প্রতিবেদন ২০২১-২২-এর সাথে বিজ্ঞপ্তিটি কোম্পানির ওয়েবসাইটেও উপলব্ধ, এর ওয়েব লিঙ্কটি হল- https://www.birlatyre.com/investors/pdf/birla-tyres-limited-annualreport-2021-22.pdf.। এটি স্টক এক্সচেঞ্জের ওয়েবসাইটেও পাওয়া যায়, অর্থাৎ, বিএসই লিমিটেড ("বিএসই") এবং ন্যাশনাল স্টক এক্সচেঞ্জ অফ ইন্ডিয়া লিমিটেড ("এনএসই") যথাক্রমে www.bseindia.com এবং www.nseindia.com ওয়েবসাইটে www.mcsregistrars.com-এ কোম্পানির আরটিএ এবং www.evoting.nsdl.com-এ এনএসডিএল-এর ওয়েবসাইটে।

সদস্যরা এজিএমে শারীরিকভাবে এবং ভিসি/ওএভিএম সুবিধার মাধ্যমে অংশগ্রহণ করতে এবং যোগদান করতে পারে, যার বিশদ বিবরণ কোম্পানি এজিএমের বিজ্ঞপ্তিতে প্রদান করেছে। কোম্পানিজ এক্ট, ২০১৩ এর ধারা ১০৩ এর অধীনে কোরাম গণনার উদ্দেশ্যে ভিসি/ওএভিএম সুবিধার মাধ্যমে ব্যক্তিগতভাবে মিটিংয়ে উপস্থিত থাকা সদস্যদের গণনা করা হবে।

ধারা ১০৮ এর বিধান এবং কোম্পানি আইন, ২০১৩ এর অন্যান্য সমস্ত প্রযোজ্য বিধানগুলির সাথে সঙ্গতি রেখে কোম্পানী (ম্যানেজমেন্ট এন্ড অ্যাডমিনিস্ট্রেশন) বিধিমালা, ২০১৪, সেবি এর প্রবিধান ৪৪ (লিস্টিং অবলিগেশনস এন্ড ডিসক্লোজার রিকোয়ারমেন্টস) রেগুলেশনস, ২০১৫ এর রুল ২০ এর সাথে পঠিত দ্য ইনস্টিটিউট অফ কোম্পানি সেক্রেটারি অফ ইন্ডিয়া দ্বারা জারি করা সেক্রেটারিয়াল স্ট্যান্ডার্ড অন জেনারেল মিটিং (এসএস-২) এবং এমসিএ এবং সেবি সার্কুলারগুলির পরিপ্রেক্ষিতে, সদস্যদের ই-ভোটিং পরিষেবার মাধ্যমে ইলেকট্রনিকভাবে তাদের ভোট দেওয়ার সুবিধা প্রদান করা হবে এনএসডিএল দ্বারা, এই বিজ্ঞপ্তিতে উল্লিখিত সমস্ত রেজোলিউশনের উপর। কোম্পানিটি শেয়ার ধারণ করা সদস্যদের কাট-অফ তারিখে অর্থাৎ **শনিবার, ১১ জুন, ২০২২ তারিখে ই-ভোটিং** সুবিধা প্রদান করছে, যাতে বিজ্ঞপ্তিতে উল্লেখ করা যেকোনো বা সমস্ত ব্যবসায় ইলেকট্রনিক মাধ্যমে তাদের ভোট দেওয়ার অধিকার প্রয়োগ করা যায়। এজিএম। ভিসি/ওএভিএম সুবিধার মাধ্যমে সভায় উপস্থিত সদস্যরা এবং যারা রিমোট ই-ভোটিং দ্বারা তাদের ভোট দেননি তারা এজিএম চলাকালীন ই-ভোটিং বা ব্যালট পেপারের মাধ্যমে তাদের ভোট দেওয়ার যোগ্য হবেন যা এজিএম-এ উপলব্ধ করা হবে।

রিমোট ই-ভোটিং সময়কাল ১৪ জুন, ২০২২ মঙ্গলবার সকাল ৯.০০ (আইএসটি) শুরু হবে এবং ১৭ জুন, ২০২২ শুক্রবার বিকেল ৫.০০ টা (আইএসটি)এ শেষ হবে। তারপরে ভোট দেওয়ার জন্য এনএসডিএল দ্বারা ই-ভোটিং মডিউল নিষ্ক্রিয় করা হবে। একজন সদস্য একবার একটি রেজোলিউশনে ভোট দিলে, তাকে পরবর্তীতে এটি পরিবর্তন করার অনুমতি দেওয়া হবে না। একজন সদস্য ই-ভোটিং এর মাধ্যমে তার ভোটাধিকার প্রয়োগ করার পরেও এজিএম-এ অংশগ্রহণ করতে পারেন কিন্তু এজিএম-এ তাকে আবার ভোট দেওয়ার অনুমতি দেওয়া হবে না। যে কোনো ব্যক্তি যিনি কোম্পানিতে শেয়ার অর্জন করেন এবং নোটিশ পাঠানোর পর এবং কাট-অফ তারিখে শেয়ার ধারণ করে কোম্পানির সদস্য হন, তিনি www.evoting.nsdl.com-এ একটি অনুরোধ পাঠিয়ে ইউজার আইডি এবং পাসওয়ার্ড পেতে পারেন। ইভোটে, ব্যক্তিটি যদি ইতিমধ্যেই ই-ভোটিংয়ের জন্য এনএসডিএল-এর সাথে নিবন্ধিত থাকেন তাহলে বিদ্যমান ব্যবহারকারী আইডি এবং পাসওয়ার্ড তাদের ভোট দেওয়ার জন্য ব্যবহার করা যেতে পারে। ভিসি/ওএভিএম-এর মাধ্যমে এজিএম-এ যোগ দেওয়ার জন্য ও ভোট দেওয়ার জন্য ব্যবহৃত লগইন শংসাপত্রগুলি ব্যবহার করা যেতে পারে।

প্রস্তাবিত রেজুলেশনগুলি রেজোলিউশনের পক্ষে প্রয়োজনীয় সংখ্যক ভোট প্রাপ্তির সাপেক্ষে বার্ষিক সাধারণ সভার তারিখে পাস করা হয়েছে বলে গণ্য হবে।

অরপি অ্যান্ড অ্যাসোসিয়েটস, কোম্পানি সেক্রেটারি (ফার্ম রেজিস্ট্রেশন নং- S2014WB427000), সুষ্ঠু ও স্বচ্ছ পদ্ধতিতে সম্পূর্ণ ভোট প্রক্রিয়া যাচাই করার জন্য স্ক্রুটিনাইজার হিসাবে কাজ করার জন্য নিযুক্ত করা হয়েছে।

কোম্পানির এজিএম সমাপ্তির পর থেকে ২ কার্যদিবসের মধ্যে ভোটের ফলাফল ঘোষণা করা হবে এবং সেইসঙ্গে স্ক্রুটিনাইজারের রিপোর্টের সাথে ঘোষণা করা ফলাফলগুলি কোম্পানির ওয়েবসাইটে www.birlatyre.com, এনএসডিএল-এর ওয়েবসাইট www.evoting.nsdl.com -এ স্থাপন করা হবে এবং স্টক এক্সচেঞ্জের ওয়েবসাইটেও অর্থাৎ www.bseindia.com -এ বিএসই লিমিটেড এবং www.nseindia.com-এ ন্যাশনাল স্টক এক্সচেঞ্জ অফ ইন্ডিয়া লিমিটেড যোগাযোগ করা হবে।

রিমোট ই-ভোটিং সংক্রান্ত কোনো প্রশ্ন/অভিযোগের ক্ষেত্রে, সদস্যরা শেয়ারহোল্ডারদের জন্য প্রায়শই জিজ্ঞাসিত প্রশ্ন (এফএকিউএস) এবং এনএসডিএল-এর ই-ভোটিং ওয়েবসাইট বা ডাউনলোড বিভাগের অধীনে উপলব্ধ শেয়ারহোল্ডারদের জন্য রিমোট ই-ভোটিং ব্যবহারকারী ম্যানুয়াল দেখতে পারেন। অথবা যোগাযোগ করতে পারেন এনএসডিএল evoting@nsdl.co.in-এ অথবা শ্রী অমিত বিশাল, অ্যাসিস্ট্যান্ট ভাইস প্রেসিডেন্ট বা মিসেস পল্লবী মাহাত্রে, সিনিয়র ম্যানেজার এর সঙ্গে১৮০০ ১০২০ ৯৯০/১৮০০ ২২ ৪৪ ৩০ তে যোগাযোগ করুন।

যেসকল সদস্যরা তাদের ই-মেইল ঠিকানা নিবন্ধন করেননি তাদেরকে তাদের ডিপোজিটরি অংশগ্রহণকারী(দের) মাধ্যমে ডিপোজিটরির সাথে ডিম্যাটেরিয়ালাইজড আকারে রাখা শেয়ারের ক্ষেত্রে এবং ফিজিক্যাল আকারে ধারণকৃত শেয়ারের ক্ষেত্রে ফোলিও নম্বর, শেয়ারহোল্ডারের নাম, শেয়ার সার্টিফিকেটের স্ক্যান কপি (সামনে এবং পিছনে), প্যান এবং আধার (প্যান কার্ড এবং আধার কার্ড উভয়ের স্ব-প্রত্যয়িত স্ক্যান কপি) কোম্পানির আরটিএ mcssta@rediffmail.com -এর কাছে প্রদান করে এটি নিবন্ধন করার জন্য অনুরোধ করা হচ্ছে।

বিড়লা টায়ারস লিমিটেডের জন্য
স্বা/-
সেখ আব্দুল সালাম
ইন্টেরিম রেজোলিউশন প্রফেশনাল
রেজিঃ নম্বর IBBI/IPA-003/IP-N00250/2019-2020/12966

তারিখ: ২৩ মে, ২০২২
স্থান: কলকাতা

নিদর্শ এ
গণঘোষণা
(ইনসলভেন্সি অ্যান্ড ব্যাঙ্কারপ্টসি বোর্ড অফ ইন্ডিয়ার রেগুলেশনস্ ৬ অধীনে (ইনসলভেন্সি রেজুলেশন প্রসেস ফর কর্পোরেট পারসনস) (রেগুলেশনস, ২০১৬)
রাধাশ্যাম ইস্পাত প্রাইভেট লিমিটেড -এর পাওনাদারদের দৃষ্টি আকর্ষণের জন্য

প্রাসঙ্গিক বিবরণ

১.	কর্পোরেট ঋণগ্রহীতার নাম	রাধাশ্যাম ইস্পাত প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার সংস্থা হওয়ার তারিখ	১২/০৯/২০১৩
৩.	কর্পোরেট ঋণগ্রহীতার সংস্থা/নিগমভুক্তি যে কর্তৃপক্ষ অধীনে	আরওসি-কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট পরিচিতি নম্বর / সীমিত দায়বদ্ধতা পরিচিতি নং.	U74900WB2013PTC197187
৫.	কর্পোরেট ঋণগ্রহীতার নিবন্ধভুক্ত দপ্তর এবং মুখ্য দপ্তর (যদি থাকে)-এর ঠিকানা	৪এফ, রবি আহমেদ বিগেডেই রোড, ২য় তল, কলকাতা শহর৭০০০১৬
৬.	কর্পোরেট ঋণগ্রহীতার বিষয়ে ইনসলভেন্সি শুরুর তারিখ	২০/৪/২০২২। আইআরপি ধারা ২১/০৫/২০২২ তারিখে প্রাপ্ত আদেশ (সিপি নং ৩০৫/(কেবি/২০১৯)।
৭.	ইনসলভেন্সি রেজোলিউশন প্রসেস বন্ধের অনুমানিক তারিখ	১৮/১১/২০২২
৮.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল হিসেবে কর্মরত ইনসলভেন্সি প্রফেশনালের নাম ও রেজিস্ট্রেশন নম্বর	মিসেস দিব্যজা অজিতকাবিয়া রেজি. নং.: IBBI/IPA-001/IP-P-02360/2021-22/13858
৯.	পর্যবেক্ষণ কাছে নিবন্ধভুক্ত অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই-মেল	কক্ষ নং ২১১, ২ লালবাজার স্ট্রিট ডালহৌসি, কলকাতা, পশ্চিমবঙ্গ - ৭০০০০১ ইমেল আইডি: ppandco@gmail.com
১০.	অন্তর্বর্তীকালীন সিদ্ধান্তগ্রহণকারী প্রফেশনালদের সঙ্গে যোগাযোগের জন্য ব্যবসার ঠিকানা এবং ই-মেল	কক্ষ নং ২১১, ২ লালবাজার স্ট্রিট ডালহৌসি, কলকাতা, পশ্চিমবঙ্গ - ৭০০০০১ ইমেল আইডি: ppandco@gmail.com
১১.	দাবি জমাকরণের শেষ তারিখ	০৪/০৬/২০২২ (আইআরপি ধারা অর্ডার প্রাপ্তির তারিখ থেকে গণনা করা ১৪ দিন)
১২.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল দ্বারা নিশ্চিত করা পাওনাদারদের শ্রেণি, যদি কিছু থাকে, সেকশন ২১-এর সাব-সেকশন (৬এ)-এর ক্লজ (সি) অধীনে	প্রযোজ্য নয়
১৩.	একটি শ্রেণিতে পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে পরিচিত, কাজ করা ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণির জন্য ফিনটি নাম)	প্